

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

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**19.05.2008**

**OA No.182/08**

Mr. P.N.Jatti, counsel for the applicant

Heard the learned counsel for the applicant. For the reasons dictated separately, the OA is disposed of as withdrawn.

(J.P.SHUKLA)  
Admv. Member

(M.L.CHAUHAN)  
Judl.Member

R/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

JAIPUR, this the 19th day of May, 2008

ORIGINAL APPLICATION No.182/2008

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)  
HON'BLE MR. J.P.SHUKLA, MEMBER (ADMINISTRATIVE)

Ashok Kumar Meena  
s/o Shri Kailash Chand,  
r/o Plot No.49, Ranapratap Nagar,  
Jhotwara, Jaipur, presently  
working as Supervisor Reservation Office,  
NWR, Jaipur

.. Applicant

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India through General Manager, N.W.R., Jaipur.
2. Divisional Railway Manager, North West Railway, Jaipur
3. Senior Divisional Commercial Manager, North West Railway, Jaipur.
4. Senior Divisional Personnel Officer, North West Railway, Jaipur.

... Respondents

(By Advocate: ..)

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V

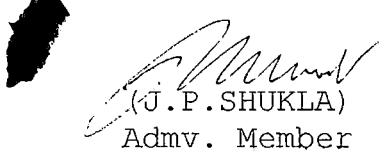
**O R D E R (ORAL)**

Heard the learned counsel for the applicant.

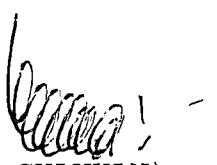
The learned counsel for the applicant wants to withdraw this OA with liberty reserved to him to challenge the impugned order whereby he has been transferred.

2. In view of the submissions made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with liberty to file fresh OA for the same cause of action.

3. The OA is disposed of accordingly.



(J.P. SHUKLA)  
Admvt. Member



(M.L. CHAUHAN)  
Judl. Member

R/